

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5219
ANSWERED ON:05.09.2011
ENCROACHMENT ON NHs
Choudhary Shri Bhudeo;Singh Shri Radha Mohan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has conducted any inquiry with regard to encroachments on either sides of roads, highways after their construction which leads to hindrances in vehicular traffic and several accidents on the roads;
- (b) if so, whether the Government proposes to set up any independent authority to check encroachments and to take action immediately on receiving complaints in this regard;
- (c) if so, the time by which it is likely to be set up and if not, the reasons therefor; and
- (d) the steps being taken by the Government to check the rising trend of encroachment in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) to (d) No, Madam. In order to provide for control of land within the National Highways, right of way and traffic moving on the National Highways and for removal of unauthorized occupation of the land within the National Highways, the Government has enacted the Control of National Highways(Land and Traffic) Act, 2002. The provisions of the Act provide for prevention of unauthorized occupation of highway land and also removal of unauthorized occupation as per the procedure laid down in the said Act.